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Government of India  
Ministry of Commerce and Industry  
Directorate General of Foreign Trade  
Udyog Bhawan  
*****

Public Notice No. 61/2015-20  
New Delhi, Dated the 1st December, 2018

Subject: List of capital goods not permitted/permitted for import under the EPCG Scheme-reg.

In exercise of the powers conferred under Paragraph 1.03 of the Foreign Trade Policy (FTP) 2015-20, the Director General of Foreign Trade hereby makes the following amendment in Appendix 5F (List of Capital Goods not permitted/permitted for import subject to specific conditions under the EPCG Scheme) of the FTP 2015-20, notified vide DGFT’s Public Notice No. 47/2015-20 dated 6th December, 2017:

After Sr. No.12, the following is added:

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Description</th>
<th>Condition</th>
</tr>
</thead>
<tbody>
<tr>
<td>13.</td>
<td>Pre-fabricated Polyurethane Foam (PUF) panels/doors</td>
<td>Permitted for use in (i) Chilled Rooms and (ii) Cold Storages set up by the Processing Units for storage of pre-frozen and frozen marine products respectively, meant for exports under the EPCG Scheme.</td>
</tr>
<tr>
<td>14.</td>
<td>Furniture and fixtures, flooring materials and furnishing materials.</td>
<td>Permitted for hospitals</td>
</tr>
</tbody>
</table>

Effect of this Public Notice: Imports of PUF panels/doors for chilled rooms/cold storages and furniture and fixtures etc. for hospitals are allowed under the EPCG.

(Alok Vardhan Chaturvedi)  
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